



കേരള സർക്കാർ  
Government of Kerala  
2017



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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## PART III Judicial Department

### THE HIGH COURT OF KERALA

No. B1(A)-88586/2016. NOTIFICATION 5th April 2017.

In exercise of the powers conferred by Section 9 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoint the person mentioned in Column (2) of the schedule hereto attached to be the Assistant Sessions Judge to exercise jurisdiction in the Court of Sessions mentioned against his name in column (4) in the Sessions division mentioned in column (3) there of from the date of taking charge.

SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Sessions Division</i>	<i>Place of sitting</i>
(1)	(2)	(3)	(4)
1	Shri S. Radhakrishnan	Thalassery	Kannur

By order,  
K. BABU,  
*Registrar (Subordinate Judiciary).*

Kochi-682 031.

### Chief Judicial Magistrate's Court, Alappuzha

No. SS-2110/2017. NOTIFICATION 30th March 2017.

(1)

*Ref:*—Notification No. B4-31736/2014 dated 18-3-2017 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred by proviso to sub section (2) of section 190 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the Chief Judicial Magistrate, Alappuzha hereby specifically empowers the Special Judicial Magistrate of the Second Class (Railways), Kollam in the schedule shown below, to take cognizance

under section 190(1) of the Code of Criminal Procedure of such offences of persons travelling without a proper pass or ticket over any part of the Southern Railway within the District of Alappuzha or committing in any part of the said Railway in the above said area, any of the offence falling under section 137 to 139, 141 and 142, 144 to 147, 155 to 157, 159, 162, 163, 166 and 167 of the Indian Railways Act, 1989 (Central Act 24 of 1989) for a period of one year with effect from the date of assumption of charge.

## SCHEDULE

(1)	(2)
Sri S. Suresh, 'Sree Madhavam', Behind Government H.S.S., Thattamala, Kollam.	Honorary Special Judicial Magistrate of the Second Class (Railways), Kollam.

## (2)

In exercise of the powers conferred by sub-section (1) of Section 14 of the Code of Criminal Procedure, 1973, (Central Act 2 of 1974) the Chief Judicial Magistrate, Alappuzha hereby defines the areas specified in Column 2 of the schedule hereunder as the area within which the Magistrate mentioned in Column 1 of the Schedule may exercise for a period of one year from the date of assumption of charge, all or any of the powers invested on him by the Hon'ble High Court of Kerala as per the Notification 1 referred to above.

## SCHEDULE

(1)	(2)
Sri S. Suresh, Honorary Special Judicial Magistrate of the Second Class (Railways), Kollam.	Area comprised within the jurisdiction of the Honorary Special Judicial Magistrate of the Second Class (Railways) in the District of Alappuzha.

A. SHAJAHAN,  
*Chief Judicial Magistrate, Alappuzha.*

### Office of the Chief Judicial Magistrate, Ernakulam

## NOTIFICATION

No. A1/17.

5th April 2017.

In exercise of the powers conferred under Section 14 (1) of the Code of Criminal Procedure 1973 (Central Act 2 of 1974), the Chief Judicial Magistrate, Ernakulam hereby define the areas specified in Column No. II of the schedule No. I below to the local areas within which the Gram Nyayalaya mentioned in Column I of the schedule No. I may exercise all or any of the powers with which he has been invested by the Hon'ble High Court of Kerala from the date of this notification.

## SCHEDULE-I

(I)	(II)
Gram Nyayalaya Paravoor Block Placed at Chendamangalam.	Paravoor Block Panchayath in Ernakulam District which includes 1. Chendamangalam Grama Panchayath 2. Kottuvally Grama Panchayath 3. Ezhikara Grama Panchayath 4. Vadakkekara Grama Panchayath 5. Chittattukara Grama Panchayath

In continuation of the above schedule, the Chief Judicial Magistrate Ernakulam hereby redefine the areas specified in column No. 2 of Schedule-II to the local limits of the courts mentioned in Column No. 4 thereof may exercise powers vested on them from the date of this notification.

## SCHEDULE-II

<i>Sl. No.</i>	<i>Name of Court</i>	<i>District</i>	<i>Local limit of the Jurisdiction of the court</i>
(1)	(2)	(3)	(4)
1	Judicial Class Magistrate Court-I, Paravoor	Ernakulam	1. Paravoor P. S. 2. Varapuzha P. S. 3. Vadakkekara P. S.
2	Judicial Class Magistrate Court-III, Paravoor		All offences arised and instituted within the areas of Paravoor Block and comes under the local limits of above PS which are triable summarily u/s 260 of the Cr. PC & also the offences under enactments as notified in the Government Order G. O. (Ms.) 299/2016/ Home (C) Department dated 24-11-2016 published in the Kerala Gazette dated 24-11-2016.

(Sd.)

*Chief Judicial Magistrate.*

## NOTIFICATION

No. A1/17.

*5th April 2017.*

In exercise of the powers conferred under Section 14 (1) of Code of Criminal Procedure 1973 (Central Act, 2 of 1974), Chief Judicial Magistrate, Ernakulam, hereby define the areas specified in Column No. II of the scheduled No. I below to the local areas within which the Gram Nyayalaya mentioned in Column I of the schedule No. I may exercise all or any of the powers with which he has been invested by the Hon'ble High Court of Kerala from the date of this notification.

## SCHEDULE-I

I	II
Gram Nyayalaya Vadavucode Block Placed at Kolenchery	Vadavucode Block Panchayath in Ernakulam District which includes 1. Kunnathunadu 2. Mazhuvannur 3. Poothrikara 4. Aikkaranadu 5. Thiruvaniyoor 6. Vadavucode and 7. Puthencruz Grama Panchayaths.

In continuation of the above schedule, the Chief Judicial Magistrate Ernakulam hereby redefine the areas specified in column No. 4 of Schedule-II to the local limits of the courts mentioned in Column No. 2 thereof may exercise powers vested on them from the date of this notification.

SCHEDULE-II

<i>Sl. No.</i>	<i>Name of Court</i>	<i>District</i>	<i>Local limit of the Jurisdiction of the court</i>
(1)	(2)	(3)	(4)
1	Judicial First Class Magistrate Court, Kolenchery	Ernakulam	1. Ambalamedu P. S. 2. Puthencruz P. S. 3. Kunnathunadu P. S.
2	Judicial First Class Magistrate Court, Chotanicara		All offences arised and instituted within the areas of Vadavucode Block and comes under the local limits of above PS which are triable summarily u/s 260 of the Cr PC & also the offences under enactments as notified in the Government Order G. O. (Ms.) 220/2016/ Home (C) Department dated 18-8-2016 published in the Kerala Gazette dated 18-8-2016

Office of the Chief Judicial Magistrate,  
Ernakulam.

(Sd.)

Chief Judicial Magistrate.

**Court of Judicial First Class Magistrate-II, Perambra**

ലേലപരസ്യം

(1)

നമ്പർ എ2-2757/2012.

2017 മാർച്ച് 29.

ഈ കോടതിയിൽ നിന്നും തീർപ്പു കല്പിച്ച താഴെ പറയുന്ന കേസുകളിൽ ഉൾപ്പെട്ട തൊണ്ടിമുതലുകൾ 24-5-2017-ാം തീയതി 10.30 മണിക്ക് ബാലുശ്ശേരി പോലീസ് സ്റ്റേഷൻ പരിസരത്ത് വെച്ച് പരസ്യമായി ലേലം ചെയ്യുന്നതാണ്. ലേല സംഖ്യ നികുതിയടക്കം ലേല സമയത്ത് തന്നെ ഓഫീസിൽ അടയ്ക്കേണ്ടതാണ്.

<i>Items No. PR</i>	<i>Case No.</i>	<i>Description of Vehicles</i>	<i>Premises</i>
3/01	Balussery Crime 252/00	Scooter	Balussery Police Station
45/02	Balussery Crime 70/02	Scooter	„
124/06	Balussery Crime 65/06	Yamaha Motor Cycle	„
170/07	Balussery Crime 268/07	Hero Honda Passion Plus Motor Cycle	„
17/08	Balussery Crime 468/07	TVS Motor Cycle	„
86/08	Balussery Crime 191/08	Hero Honda Motor Cycle	„
137/08	Balussery Crime 229/08	Bajaj Motor Cycle	„
216/08	Balussery Crime 396/08	Bajaj Motor Cycle	„
11/09	Balussery Crime 623/08	Bajaj Motor Cycle	„
142/09	Balussery Crime 141/09	Bajaj Pulsar Motor Cycle	„
361/09	Balussery Crime 350/09	Hero Honda Splender Motor Cycle	„
85/11	Balussery Crime 64/11	TVS Motor Cycle	„
349/13	Balussery Crime 642/13	Suzuki Motor Cycle	„
94/09	Balussery Crime 60/09	Bajaj Motor Cycle	„
85/08	Balussery Crime 77/08	Motor Cycle	„
306/12	Balussery Crime 535/12	Bajaj Boxer Motor Cycle	„
238/13	Balussery Crime 458/13	Piaggio Auto	„

(2)

നമ്പർ എ2-2757/2012.

2017 മാർച്ച് 29.

ഈ കോടതിയിൽ നിന്നും തീർപ്പു കല്പിച്ച താഴെ പറയുന്ന കേസുകളിൽ ഉൾപ്പെട്ട തൊണ്ടിമുതലുകൾ 30-5-2017-ാം തീയതി 10.30 മണിക്ക് റൂറൽ എ. ആർ. ക്യാമ്പ്, കൊയിലാണ്ടിയിൽ വെച്ച് പരസ്യമായി ലേലം ചെയ്യുന്നതാണ്. ലേല സംഖ്യ നികുതിയടക്കം ലേല സമയത്ത് തന്നെ ഓഫീസിൽ അടയ്ക്കേണ്ടതാണ്.

<i>Items No. PR</i>	<i>Case No.</i>	<i>Description of Vehicle</i>	<i>Premises</i>
484/10	Atholy Crime 242/10	Hero Honda	Rural A.R. Camp, Koyilandy
496/10	Atholy Crime 248/10	Yamaha Motor Cycle	„
133/13	Atholy Crime 105/13	Bajaj Kawasaki Motor Cycle	„
209/14	Peruvannamuzhy Crime 211/14	Yamaha Motor Cycle	„
212/13	Peruvannamuzhy Crime 175/13	Pulsar Motor Cycle	„

(Sd.)

Perambra.

*Judicial First Class Magistrate II.***District Court, Kasaragod**

## PROCEEDINGS

*4th April 2017.*

CIVIL JUDICIAL WING OF KASARAGOD DISTRICT—ESTABLISHMENT—LEAVE PREPARATORY TO RETIREMENT—SRI LALU, S.,  
SHERISTADAR, SUB COURT, KASARAGOD—ORDERS ISSUED.

*Read:*—(1) Letter No. A1.403/2017 dated 28-3-2017 of Sub Court, Kasaragod

(2) Application dated 27-3-2017 put in by Sri Lалу, S., Sheristadar, Sub Court, Kasaragod

(3) Rule 84 Part-I KSR.

**ORDER No. A1-2996/2017**

Sri Lалу, S., Sheristadar, Sub Court, Kasaragod is due to retire from service on superannuation on the A.N. of 31-5-2017. He was submitted an application for commuted leave for 10 days from 22-5-2017 to 31-5-2017 as leave preparatory to retirement under rule 64 Part I KSR. The Sub Judge, Kasaragod has recommended to sanction the leave applied for subject to eligibility.

1. Sri Lалу, S., Sheristadar, Sub Court, Kasaragod is granted commuted leave for 10 days provisionally subject to eligibility from 22-5-2017 to 31-5-2017 as leave preparatory to retirement under rule 84 Part I KSR with permission to prefix 21-5-2017, Sunday and permitted to avail the leave granted to him.

2. He is permitted to retire from service on the A.N. of 31-5-2017 without rejoining duty.

3. He will forward the report of transfer of charge as usual.

4. Certified that Sri Lалу, S., Sheristadar, Sub Court, Kasaragod would have actually continued to officiate as Sheristadar, Sub Court, Kasaragod from 22-5-2017 to 31-5-2017 but for his proceedings on leave.

5. The Sub Judge, Kasaragod is directed to take steps to make necessary charge arrangements.

Kasaragod.

S. MANOHAR KINI,  
*District Judge.*